

Organisations receiving Foreign Money

4143. SHRI SURAJ BHAN:

SHRI ATAL BIHARI VAJ-PAYEE:

SHRI SATYANARAYAN JATIYA:

SHRI K. MALLANNA:

SHRI ARJUN SETHI:

Will the Minister of HOME AFFAIRS be pleased to lay a statement showing:

(a) State-wise names and addresses of persons, institutions, associations and organisations who have received foreign money during the three years for which the Reserve Bank of India has got latest figures;

(b) what are the countries from which money came;

(c) whether the Reserve Bank of India conducted an enquiry into certain cases; if so, the reasons and results thereof, and names and addresses in these cases;

(d) names of recipients who have not at all accounted for the foreign money received or have not accounted satisfactorily; and

(e) whether Government propose to bring any legislation so as to check the misuse of foreign money?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA):

(a) Under the provisions of the Foreign Contribution (Regulation) Act, 1976, there is no obligation on the Reserve Bank of India to maintain Statewise names and addresses of persons, institutions, associations and organisations who receive foreign money.

(b) to (d) Do not arise.

(e) This problem is engaging the attention of the Government.

Updating Know-how of Industries

4144. SHRIMATI JAYANTI PATNAIK: Will the Minister of INDUSTRY be pleased to state:

(a) whether his Ministry have a proposal to update existing know-how of some of the industries of the country;

(b) whether any such industries have been identified in any State or Union Territory;

(c) whether any technical collaboration has been signed with any foreign country for this purpose; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI CHARANJIT CHANANA): (a) to (d). Updating of technology is a continuous and ongoing process. Import of technology is permitted in sophisticated and high-priority areas, in export oriented or import substitution manufacture and for enabling the indigenous industry to update existing technology.

Lists giving details of foreign collaboration proposals approved by Government are issued on a quarterly basis. These lists indicate the name of Indian company, the name of foreign collaborator, the item of manufacture and whether the proposal involves foreign capital participation. Copies of these lists are sent to the Parliament Library regularly.

Industrial Licences to Private Entrepreneurs in Haryana

4145. SHRI CHIRANJI LAL SHARMA: Will the Minister of INDUSTRY be pleased to state:

(a) the total number of industrial Licences given to the private entrepreneurs in Haryana during 1979-80 and 1980-81; and

(b) the total number of industries out of them since gone into production?